

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-509**  
IB-2590/ND/2019  
IP/23/2022

**IN THE MATTER OF:**

Ship Yard Co.

**....Applicant**

**Vs.**

G.R.S. Ispat Company (P) Ltd

**.....Respondent**

**SECTION**

U/s 9 IBC Liq

**Order delivered on 27.09.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv RK Bharani

For the Respondent : Mr. Aditya Vashisth, Adv. for SBI/ Secured Creditor

**ORDER**

**IP/23/2022:-**

Heard the submissions made by Counsel for applicant. Counsel for applicant has filed an application under Section 60(5) read with Section 34 of IBC, 2016 read with Rule 11 of NCLT Rules, 2016 for replacing the Liquidator. It transpires from the contents of application that the earlier Liquidator, Shri Navjit Singh passed away on 12.05.2022 and applicant would like to continue the liquidation proceedings with the help of new Liquidator. Therefore, he is permitted to withdraw the present application and liberty is granted to file appropriate application for entrustment of task of liquidation to new Liquidator.

Having regard to these facts, the present **application is dismissed as withdrawn**. Counsel for applicant is granted liberty to file fresh application within 10 days.

-Sol-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

Khushboo

-Sol-

**(P.S.N. PRASAD)**  
**MEMBER (J)**